

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3760 of 2021

Anil Yadav.

....**Petitioner**

Versus

The State of Jharkhand.

.....**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Lalit Yadav, Advocate

For the State : Mr. Manoj Kumar Mishra, A.P.P.

02/13-4-2021

Heard the parties.

The petitioner is an accused in connection with Deoghar (Town) P.S. Case No. 378 of 2020, POCSO Case No.38 of 2020.

It has been alleged that the petitioner had committed rape upon the daughter of the informant and had also made a video of the same which he was threatening to upload on the Facebook.

Although learned counsel for the petitioner has stated that the medical report does not support the factum of rape but considering the nature of allegations levelled against the petitioner, which has been supported by the victim in her 164 Cr.P.C. statement, I am not inclined to grant bail to the petitioner. The same is hereby rejected.

(Rongon Mukhopadhyay, J)

Rakesh/-